

**DIVISION BENCH**

**O-169**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

APPEAL/1043(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> April,  
2021, 10:30 A.M**

Name of the Company	DALHOUSIE HOLDINGS LIMITED Vs. BERGER PAINTS INDIA LIMITED		
Under Section	Sec. 58(3),Sec. 59,Rule 11 of NCLT		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel /Pr.CS/ Pr.CA appeared through Video Conferencing:**

1. Mr. Joy Saha, Sr. Advocate ] For the Petitioner  
2. Ms. Niharika Ahluwalia, Advocate ]

1.Mr. Anirban Ray, Advocate ] For the Respondents  
2. Mr. Snehashis Sen, Advocate ]  
3. Mr. Abhishek Banerjee, Advocate ]

**ORDER**

Mr. Joy Saha, Ld. Sr. Counsel alongwith Ms. Niharika Ahluwalia, Ld. Counsel present on behalf of the Petitioner. Mr. Anirban Ray alongwith Mr. Snehashis Sen and Mr. Abhishek Banerjee, Ld. Counsel present for the Respondents.

.2. Ld. Sr. Counsel, appearing for the petitioner seeks to publish advertisement in terms of clause 3 of SEBI's Circular No.SEBI/HO/MIRSD/DOS3/CIR/P/2018/139 dated 06.11.2018 whereby it is stated that the company shall publish an advertisement one in English language national daily newspaper having nationwide circulation and in one regional language newspaper published in the place of registered office of the listed entity, giving notice of the proposed transfer and seeking objection, if any, to the same within a period of 30 days from the date of advertisement.

3. A copy of the advertisement shall also be published on the company's website.

4. Without prejudice to the rival contention, it is hereby ordered that the advertisement be published with regard to the proposed transfer of shares and seeking objection, if any to the same within a period of 30 days from the date of advertisement. The advertisement, in question, shall be published in the "Business Standard" in English and "Ananda Bazar Patrika" in Bengali newspaper, in terms of the said clause (3) ibid. Proof of service shall be filed with the Registry, immediately after the advertisement is made.

5. List this matter for further consideration on 30.06.2021.

(Harish Chander Suri)  
Member (Technical)

(Rajasekhar V.K.)  
Member (Judicial)

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